

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

O.A. No.060/00193/2020



Chandigarh, this the 26th February, 2020

HON'BLE MS. NAINI JAYASEELAN, MEMBER (A)

Sh. Mohinder Kumar S/o Sh. Janki Dass, Age 76 years, Ex Carpenter R/o VPO Mullanpur Garibdas, Tehsil Kharar, Distt. SAS Nagar, Punjab - 140901

....Applicant

(BY: MR. AMIT KAITH, ADVOCATE)

Versus

1. U.O.I. through Secretary to Government of India, Ministry of Home Affairs, North Block, New Delhi - 110001.
2. Chandigarh Administration, through its Transport Secretary, U.T. Chandigarh, 4th Floor Civil Secretariat, Sector 9, Chandigarh - 160009.
3. Divisional Manager, Chandigarh Transport Undertaking, UT, Chandigarh address Plot No. 701, Industrial Area Phase 1, U.T. Chandigarh - 160002.

... Respondents

(BY: MR. SANJAY GOYAL, ADVOCATE FOR RESP. NO. 1
MR. ARVIND MOUDGIL, ADVOCATE FOR
RESPONDENTS NO. 2 AND 3)

O R D E R(Oral)

NAINI JAYASEELAN, MEMBER (A):

1. This O.A. has been filed by the applicant seeking issuance of a direction to the respondents to grant the benefit of actual monetary benefits on account of grant of revised pay scale.
2. Heard.



3. Learned counsel submitted that since the representation/ legal notice dated 10.07.2019 (Annexure A-4) served by the applicant has not been replied to till date, therefore, the O.A. may be disposed of, with a direction to Respondents No. 2 and 3 to consider and decide the same in accordance with law within a stipulated period.

4. Notice.

5. Mr. Sanjay Goyal, Advocate, appears and accepts notice on behalf of Respondent No. 1. Mr. Arvind Moudgil, Advocate accepts notice on behalf of Respondents No. 2 and 3. They do not object to the disposal of the O.A. in the above terms.

6. In the wake of above, the O.A. is disposed of, at admission stage, without commenting on the merits of the case, directing Respondents No. 2 and 3 to consider and decide the claim of the applicant, as raised in indicated legal notice/representation, in accordance with law, by passing a reasoned and speaking order, within a period of two months from the date of receipt of a certified copy of this order and a copy of the final order be duly communicated to the applicant. No order as to costs.

(NAINI JAYASEELAN)
Member (A)

Place: Chandigarh

Dated: 26.02.2020.

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